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Standing Counsel for the Union of India) the prayer of four Applicants to prosecute this Original Application jointly is allowed: subject to payment of Rs.150/- more in shape of IPO.

Mr.N.C.Das, learned counsel for the Applicants, stated that he has already deposited the IPOs worth of Rs.150/- more.

In the above view of the matter, this Original Application No.1221/2003 be confined in respect of Applicant No.1 and separate original Application numbers be assigned for the statistical purposes, in respect of Applicants 2 to 4.

M.A. is accordingly disposed of.

*R.L.*  
Vice-Chairman  
*Fahad*  
Memoer(Judicial)

2. ORDER DATED 18-12-2003.

Applicants, four in number, have claimed that they were/are engaged as casual Labourers under the Respondents in Telecom Department of Government of India. It has been alleged that while taking steps to regularise the left-out casual labourers, the cases of the Applicants have not received due consideration (of the Respondents) discriminatorily.

It appears from Annexure-1 dated 15.10.2003 of the Original Application that it has been decided already to regularise few left-out casual labourers. It appears that

out of 1437 Casual Labourers identified, only 455 Casual Labourers are going to be regularised; for which their bio-data were called for (under Annexure-1 dated 15.10.2003) to be furnished by 31.10.2003, to regularise 455 Casual Labourers; by unjustly ignoring the cases of Applicants. Hence this Original Application under section 19 of the Administrative Tribunals Act, 1985.

It is also the case of the Applicants that they have jointly represented to the authorities for redressal of their grievances under Annexure-5 dated 20.10.2003 and that, without paying any heed to their grievances, expeditious steps are being taken to regularise a few Casual Labourers. To state in nut-shell, gross mala fides have been alleged in this Original Application.

In the aforesaid premises, without wasting any time to examine each of the cases of the Applicants, this case is hereby disposed of requiring the Respondents to examine the cases of each of the Applicants; who should individually represent their cases (to the Respondents) by 24.12.2003 for regularisation.

With the aforesaid observations and directions to the Respondents, this case is disposed of (at the admission stage) by granting liberty to the Applicants to represent their grievances (before the Respondents) 12

OD. 1221/03

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by the date fixed.

Send copies of this order to the Respondents  
(along with copies of this Original Application) and  
free copies of this order be given to learned counsel  
for both sides.

*Lukh*  
Vice-Chairman 18/1

*Johal*  
18/1/2003  
Member (Judicial)

Dr. Dr. 18.12.03

Copies of order  
along with copies  
of the communication  
to all resp'ts.  
and copies of  
order prepared  
for both sides  
counsel.

*L*  
19/12

*Dh*  
26/12/03  
SD